OA/243/87

Coram: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

11.5.1987

Learned advocate Mr.B.Y.Christian for the applicant heard. Although the impured order according to the application dated 13.12.1986, there is no order adverse to the applicant which has been passed and therefore there cannot be any valid ground for apprehension. It is also conceded that the applicant is now serving at Ratlam and according to the impugned order this has been so stated. The applicant is free to move this Tribunal as and when he has any cause. With these observations this application is summarily disposed of.

(P.H.Trivedi) Vice Chairman

(P.M.Joshi) Judicial Member